

[*Translation*]

MR. SPEAKER : I have no objection if, you get it cleared by the B.A.C. There is nothing to get annoyed.

[*English*]

SHRI INDRAJIT GUPTA (Basirhat) : Yesterday, after the Question Hour I raised a point about my Adjournment Motion regarding the statement of the former Finance Minister which you said you could not admit. (*Interruptions*)

Later in the afternoon when the debate was going on the Defence Ministry's grants, suddenly the Home Minister got up and made a statement. How can the Home Minister make a statement without the previous permission of the Chair...(*Interruptions*).

MR. SPEAKER : This has been decided yesterday. You come to me. I cannot take it up now.

- (ii) Demand for amendment to the election laws in order to bar the independent candidates and the communal parties from contesting elections

SHRI HUSSAIN DALWAI (Ratnagiri) : The experience gained in the last forty years call for a radical change in the Election laws. Looking to the growing number of independent candidates in every election, it is high time we bring some suitable legislation and ban this unhealthy trend as we have eradicated the evil of political defection by passing Anti-Defection Law. Similarly all State level regional, communal, religious and sectarian political parties should be banned. Only such national political parties which have faith in unity and integrity and do not preach and practise narrow and sectarian outlook, should be recognised by the Election Commission. No political party which has not been duly recognised by the Election Commission should be allowed to contest any election. Democracy presupposes existence of two parties and in the election a mandate is given by voters not to any individual candidate but to the policies and programmes of a political party.

I suggest that laws may be amended accordingly.

- (iii) Measures to improve supply of drinking water in Delhi

[*Translation*]

SHRI BHARAT SINGH (Outer Delhi) ; Mr. Speaker, Sir, the population of Delhi is rising day by day. The D.D.A. has constructed a large number of flats. The Housing Societies too have constructed a large number of dwelling units. Large number of people reside in unauthorised colonies, jhugis-jhonparies, rehabilitation colonies and J.J. colonies. There is shortage of drinking water. There is only one water treatment plant of the Municipal Corporation at Hyderpur. At that time the Delhi population was 40 lakhs only, which has now gone upto 80 lakhs. It is, therefore, essential to install a second water treatment plant at Hyderpur so that raw water from Yamuna could be brought there and treated. Since requirement of water is much more, the supply of raw water from Haryana should be increased and in lieu Haryana should be supplied sewage water for irrigation of their crops. The slum Department of Delhi may be asked to supply drinking water to Jhugi-Jhonparies and unauthorised colonies by boring tube-wells in these localities. In view of drought, Delhi Administration has installed some tube wells. But they are not enough. The Government of Uttar Pradesh may be requested to provide Ganga water to meet the requirement of water in Delhi. Clean and potable water may be provided to those villages where only saltish water is available so that diseases may not spread in these villages and they may get safe water.

- (iv) Demand for increasing the age limit of candidates intending to take the Civil Services Examinations

SHRI DAL CHANDER JAIN (Damoh) : Mr. Speaker, Sir, the age limit for appearing in the Civil Services Examinations of the U.P.S.C. has been reduced from 28 to 26 years in the year 1987. Due to this the candidates belonging to rural areas, no matter they belong to general category or reserved category, are being deprived of appearing in the examinations. Therefore, keeping in view the difficulties of candidates belonging to rural areas as also the difficulties of the candidates

[Dr. Dal Chander Jain]

who sit in these examinations after passing their examinations in medicine and other technical courses, the age limit for appearing in the Civil Service Examinations should be restored to 28 years, as it was before 1987, so that candidates belonging to all categories may get a sufficient opportunities.

It may be mentioned here that during the freedom struggle the Congress had vehemently opposed the reduction in age limit for appearing in Civil Services Examinations. Giving due regard to the views of our freedom fighters, the age limit should again be restored to 28 years. *(Interruptions)*

MR. SPEAKER : Mr. Saifuddin Chowdhary, sit down.

[Translations]

It moves no difference to me if you speak loudly. I am not at all afraid and never I had fear in my mind. Yesterday also I told you and Professor Saheb also told you that discussion can be held in a proper way. You know that method. I also know it.

*(Interruptions)*

[English]

MR. SPEAKER : I have allowed. It is for me to admit the Motion. It is for you to decide the time. I have allowed that.

[Translation]

There is no harm in discussing. But it should be done in a proper way. Pressure tactics would not do.

[English]

So simple it is.

*(Interruptions)*

MR. SPEAKER : Now Mr. Nirmal Khatri—Matter under rule 377.

[Translation]

(v) Industrialisation of Faizabad and Barabanki districts of Uttar Pradesh

SHRI NIRMAL KHATTRI (Faizabad) : Mr. Speaker, Sir, through you, I would like

to draw the attention of the Government for undertaking industrialisation of the backward districts of Faizabad and Barabanki in Uttar Pradesh which also fall within my Parliamentary constituency.

This backward area could develop if any public undertaking or any major industry is set up in Sohabal and Milkipur area in Faizabad district and in Rudauli area in Barabanki district. Survey work may please be conducted on these two possibilities. *(Interruptions)*

MR. SPEAKER : I will call. Heavens are not going to fall. There is nothing new today. I will call, no difficulty is there. There is no difficulty. There is no need to get agitated. Did I ever refuse permission? Please sit down.

[English]

I never disallow anything.

*(Interruptions)*

[Translation]

MR. SPEAKER : Shri Amal Datta, anything will be done in a proper way, but not under your duress.

*(Interruptions)*

[English]

SHRI AMAL DATTA (Diamond Harbour) : We have given an adjournment motion on this.

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Sir, why don't you allow me to make a submission? *(Interruptions)*

[Translation]

MR. SPEAKER : you go on insisting, but I will never do it. The rules do not permit me.

*(Interruptions)*

MR. SPEAKER : Shri Basudeb Acharia, please read your matter under rule-377.

[English]

SHRI BASUDEB ACHARIA (Bankura) : We want to know whether you will allow Mr. Saifuddin Chowdhary to make a submission.